

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Appeal No. 134/2017

IN THE MATTER OF:

Code Technical India Pvt. Ltd. Applicant/petitioner
Vs.
Registrar of Companies Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 20.12.2017

Coram:

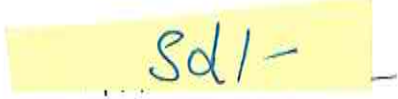
**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner :
For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Easha Kadian,
Advocates

ORDER

On the last date of hearing, no one had appeared in support of the appeal. Even today on the second call, the situation is the same. Accordingly, the appeal is dismissed for non-prosecution.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

20.12.2017
V.Sethi